

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 14215-14216/2020

(Arising out of impugned final judgment and order dated 18-08-2020 in CAFS No. 1/2020 and 30-09-2020 in MCA No. 2/2020 passed by the High Court of Gujarat at Ahmedabad)

NAYARA ENERGY LIMITED EARLIER KNOWN AS  
ESSAR OIL LIMITED

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121508/2020-EXEMPTION FROM FILING O.T.)

Date : 16-12-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. P. S. Narasimha, Sr. Adv.  
Mr. Somiran Sharma, AOR

For Respondent(s) Mr. Aniruddha P. Mayee, AOR

Mr. Anuj Aggarwal, Adv.  
Mr. Kumar Utkarsh, Adv.  
Mr. Vipin Kumar Jai, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(NIDHI AHUJA)  
AR-cum-PS

(RENU KAPOOR)  
BRANCH OFFICER